

GOVERNMENT OF KARNATAKA**KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/68/2019/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560001
Date: 21st November, 2022.

RECOMMENDATION

Sub: Departmental Inquiry against Shri Siddalingaswamy, the then Village Accountant, Amachawadi Circle, Chamarajanagara Taluk, presently working at Kesthuru, Yelanduru Taluk, Chamarajanagara District-reg.

Ref: 1) Government Order No.ಕಂಇ 12 ಬಿಡಿಪಿ 2018, Bengaluru, dated: 13/02/2019.

2) Nomination Order No.UPLOK-2/DE/68/2019, Bengaluru, dated: 25/02/2019 of Upalokayukta, State of Karnataka, Bengaluru.

3) Inquiry Report dated: 17/11/2022 of Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru.

The Government by its order dated: 13/02/2019 initiated the disciplinary proceedings against Shri Siddalingaswamy, the then Village Accountant, Amachawadi Circle, Chamarajanagara Taluk, presently working at Kesthuru, Yelanduru Taluk, Chamarajanagara District (hereinafter referred to as Delinquent

Government Officials, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/68/2019, Bengaluru, dated: 25/02/2019 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.
3. The DGO, Shri Siddalingaswamy, the then Village Accountant, Amachawadi Circle, Chamarajanagara Taluk, presently working at Kesthuru, Yelanduru Taluk, Chamarajanagara District was tried for the following charges:

ಅನುಬಂಧ-1


ದೋಷಾರೋಪಣೆ

ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಆದ ನೀವು ಅಮಚವಾಡಿ ವೃತ್ತ, ಚಾಮರಾಜನಗರ ತಾಲ್ಲೂಕು ಇಲ್ಲಿ ಗ್ರಾಮ ಲೆಕ್ಕಗರಾಗಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ 'ನಮ್ಮ ಭೂಮಿ - ನಮ್ಮ ತೋಟ' ಯೋಜನೆಯಡಿ ರೈತರುಗಳಿಂದ ಖರೀದಿಸಿರುವ ಜಮೀನುಗಳನ್ನು ಫಲಾನುಭವಿಗಳಿಗೆ ಹಂಚಿಕೆ ಮಾಡದೇ, ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

4. Notice of Articles of charge, Statement of Imputation of misconduct with list of witnesses and documents was served upon the DGO.

✓

In response to the service of Articles of Charge, DGO appeared before this Authority. First Oral Statement of DGO was recorded on the same day. DGO pleaded not guilty and case for posted for Written Statement.

5. During the pendency of the Inquiry, that on 26/05/2020 DGO appeared before this Authority and filed the copy of the KSAT Order, Bengaluru filed in Application No.602/2020. The KSAT has allowed the Application filed by DGO and impugned Entrustment order dated: 13/02/2019 and Articles of Charge bearing No.UPLOK-2/DE/68/2019/ARE-8, dated: 21/11/2019 are set aside.
6. Opinion given by ARE-8 on 02/09/2022 was approved by Hon'ble Lokayukta on 11/10/2022, that it is not a fit case to challenge the orders of the KSAT by way of Writ Petition before Hon'ble High Court of Karnataka.
7. The file was referred to the Chairman, Legal Cell-2, Karnataka Lokayukta, Bengaluru. In turn the Chairman, Legal Cell-2, Karnataka Lokayukta, Bengaluru has sent letter dated: 17/10/2022, wherein it is stated that it is decided not to challenge the order of the KSAT in Application No.602/2020. 

8. On perusal of the judgement laid down by the KSAT in Application No.602/2020 and on consideration of the totality of circumstances, since, the Entrustment Order and the Article of Charge against DGO is set aside vide order dated 30/03/2022 by KSAT in Application No.602/2020 and the same is not challenged by the Chairman, Legal Cell, Karnataka Lokayukta, Bengaluru, narrating the above details to close this enquiry against DGO. Hence, the instant proceedings against DGO do not survive for consideration.

“The proceedings initiated against DGO, Shri Siddalingaswamy, the then Village Accountant, Amachawadi Circle, Chamarajanagara Taluk, presently working at Kesthuru, Yelanduru Taluk, Chamarajanagara District stands closed on account of Entrustment Order and Articles of charge against the DGO is set aside by KSAT in Application No.602/2020, dated: 30/03/2022.

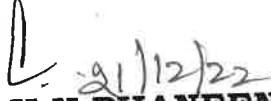
9. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and to close the proceedings against DGO, Shri Siddalingaswamy, the then Village Accountant, Amachawadi Circle, Chamarajanagara Taluk, presently working at Kesthuru, Yelanduru Taluk, Chamarajanagara District in view of the fact that Entrustment Order and the Article of Charge against



DGO being set aside as per the order of the KSAT, Bengaluru Bench in Application No.602/2020, dated: 30/03/2022.

10. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE K.N.PHANEENDRA)
UPALOKAYUKTA-2,
STATE OF KARNATAKA.

KARNATAKA LOKAYUKTA

No: UPLOK-2/DE/68/2019/ARE-8

M.S.Building
Dr.B.R.Ambedkar Veedhi
Bengaluru - 560001
Dated: 17/11/2022.

ENQUIRY REPORT

Present : Rajashekar.V.Patil
Addl. Registrar of Enquiries-8,
Karnataka Lokayukta,
Bengaluru.

Sub: Departmental Enquiry against Sri.
Siddalingaswamy, the then Village Accountant,
Amachawadi Circle, Chamarajanagara Taluk,
presently working at Kesthuru, Yelanduru
Taluk, Chamarajanagara District- reg.

Ref: 1. Report U/Sec 12(3) of the Karnataka
Lokayuktha Act 1984, in
Complt/Uplok/MYS/112/2009,
dtd.18/07/2016.
2. Government Order No. ಕಂಇ.12.ಬಡಿಪಿ 2018,
ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 13/02/2019.
3. Nomination Order No: Uplok-
2/DE/68/2019, Bengaluru, dated:
25/02/2019 of Hon'ble Uplokayukta-2.

Preamble:

Present Departmental Enquiry was directed on the
basis of Government Order No. ಕಂಇ.12.ಬಡಿಪಿ 2018, ಬೆಂಗಳೂರು,
ದಿನಾಂಕ: 13/02/2019, passed under Rule 14(A) of K.C.S.
(CC&A) Rules, against Sri. Siddalingaswamy, the then

R. S. Patil
17/11/2022

Village Accountant, Amachawadi Circle,
Chamarajanagara Taluk, presently working at Kesthuru,
Yelanduru Taluk, Chamarajanagara District.

2. On the basis of the complaint lodged by one D. Narayanaswamy S/o Dasegowda, r/o Amachavadi village, against DGO then working as Village Accountant alleged to have committed misconduct in identifying the beneficiaries for allotment of sites in "Ambedkar Ashraya Yojana Scheme" by fabricating and manipulating the suitable documents to have wrongful gain from the scheme granted by the Government.
3. In 12(3) enquiry of K.L. Act, 1984, was pleased to recommend the Government to hold Departmental Enquiry against (1), H.G. Chandrashekaraiiah, the then Tahashildar, Chamarajanagar (2) Sri. Mallikarjuna swamy. Executive Officer, Taluka Panchayath, Chamarajanagara Taluk, U/Sec. 12(3) of Karnataka Lokayuktha Act.
4. Surprisingly instead of issuing the G.O. Competent Authorities against Tahashildar, Chamarajanagar (1), H.G.Chandrashekharaiiah, 2. Sri. Mallikarjuna swamy. E.O. Taluka Panchayath, Chamaraja Taluk, have issued G.O. No. ಕಂಇ.12.ಬಡಿಪಿ 2018. ಬೆಂಗಳೂರು. ದಿನಾಂಕ: 13/02/2019. against present DGO Sri. Siddalingaswamy, then working


17/11/19

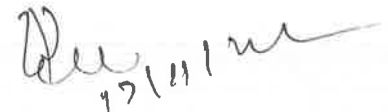
as Village Accountant, Amachavadi circle, Chamarajanagara Taluk, now Yelanduru Taluk.

5. The Competent Authority by issuing G.O. No. ಕಂಇ.12.ಬಡಿಪಿ 2018, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 13/02/2019, entrusted to the enquiry to Lokayuktha.
6. The Hon'ble Upalokayukta-2 nominated this Enquiry Officer i.e. Additional Registrar of Enquiries-8, of the office of the Karnataka Lokayukta, to frame charge and to conduct inquiry against the aforesaid DGO as per the nomination order dated 25/02/2019. Accordingly Articles of Charge was framed by Additional Registrar Enquires-8. The Articles of Charge framed against DGO.
7. On the basis of the nomination, Article of Charge was prepared under 11(3) of KCSR & CCA Rules and concerned DGO-1 and 2.

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ

2. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಆದ ನೀವು ಅಮಚವಾಡಿ ವೃತ್ತ, ಚಾಮರಾಜನಗರ ತಾಲ್ಲೂಕು ಇಲ್ಲಿ ಗ್ರಾಮ ಲೆಕ್ಕಗಾರಾಗಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ 'ನಮ್ಮ ಭೂಮಿ - ನಮ್ಮ ತೋಟ' ಯೋಜನೆಯಡಿ ರೈತರುಗಳಿಂದ ಖರೀದಿಸಿರುವ ಜಮೀನುಗಳನ್ನು ಫಲಾನುಭವಿಗಳಿಗೆ ಹಂಚಿಕೆ ಮಾಡದೇ, ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.


17/11/19

ಅನುಬಂಧ-2ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

3. ಶ್ರೀ ಡಿ. ನಾರಾಯಣಸ್ವಾಮಿ ಬಿನ್ ದಾನೇಗೌಡ, ಅಮಚವಾಡಿ ಗ್ರಾಮ ಮತ್ತು ಅಂಚೆ, ಹರದನಹಳ್ಳಿ ಹೋಬಳಿ, ಚಾಮರಾಜನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಇವರು ಈ ದೂರುನ್ನು 1) ಶ್ರೀ ಹೆಚ್.ಜಿ. ಚಂದ್ರಶೇಖರಯ್ಯ, ಹಿಂದಿನ ತಹಶೀಲ್ದಾರ್, ಚಾಮರಾಜನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಹಾಗೂ 2) ಶ್ರೀ ಮಲ್ಲಿಕಾರ್ಜುನಸ್ವಾಮಿ, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ, ಚಾಮರಾಜನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ ಕ್ರಮವಾಗಿ "1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರುಗಳ ವಿರುದ್ಧ ದಾಖಲಿಸಿ, 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಅಧಿಕಾರಾವಧಿಯಲ್ಲಿ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿದ್ದಾರೆಂದು ತಿಳಿಸಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984ರ ಕಲಂ 9 ರಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ, ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ತನಿಖೆಗೆ ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ.
4. ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ಸಾರಾಂಶ:- ಅಮಚವಾಡಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ ಸರ್ಕಾರದ ಅನುದಾನಗಳ ದುರ್ಬಳಕೆಯಾಗಿದೆ. ಅಂಬೇಡ್ಕರ್, ಆಶ್ರಯ, ಇಂದಿರಾ ಆವಾಸ, ನಮ್ಮ ಭೂಮಿ ನಮ್ಮ ತೋಟ ಖರೀದಿಯಲ್ಲಿ ಅವ್ಯವಹಾರ ನಡೆದಿದೆ. ಫಲಾನುಭವಿಗಳನ್ನು ಗುರುತಿಸುವಲ್ಲಿ ಅನ್ಯಾಯವಾಗಿದೆ. ಫಲಾನುಭವಿಗಳ ನಕಲಿಪಟ್ಟಿ ಸೃಷ್ಟಿಸಿ ಬಡವರಿಗೆ ಅನ್ಯಾಯವಾಗಿದೆ. ಆದ್ದರಿಂದ, ಎದುರುದಾರರ ವಿರುದ್ಧ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಕೋರಿದ್ದಾರೆ.
5. ಸದರಿ ದೂರನ್ನು ದಾಖಲು ಮಾಡಿಕೊಂಡು ನಂತರ, ದೂರಿನಲ್ಲಿನ ಸತ್ಯಾಂಶ ಅರಿಯಲು, ದೂರಿನ ತನಿಖೆ ಮತ್ತು ವರದಿಗಾಗಿ ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಚಾಮರಾಜನಗರ ರವರಿಗೆ ಆದೇಶಿಸಲಾಗಿತ್ತು. ಅದರಂತೆ, ಸದರಿ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು (ಇನ್ನು ಮುಂದೆ 'ತನಿಖಾಧಿಕಾರಿಗಳು' ಎಂದು ಸಂಬೋಧಿಸಲಾಗುವುದು) ದೂರಿನ ಮೇಲೆ ತನಿಖೆ ಮಾಡಿ, ಸಂಬಂಧಪಟ್ಟ ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ತಮ್ಮ ವಿವರವಾದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿ, ನಮ್ಮ ಭೂಮಿ ನಮ್ಮ ತೋಟ ಯೋಜನೆಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಮಾಡಿದ ಆಪಾದನೆಯ ಬಗ್ಗೆ 2ನೇ ಎದುರುದಾರರು ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ ಮತ್ತು ಬಿಪಿಎಲ್ ಕಾರ್ಡ್ ಯೋಜನೆಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ

- ಮಾಡಿದ ಆಪಾದನೆಯ ಬಗ್ಗೆ 1ನೇ ಎದುರುದಾರರು ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿದ್ದಾರೆ.
6. ತನಿಖಾಧಿಕಾರಿಯವರ ವರದಿಯನ್ನು ಪಡೆದ ನಂತರ '1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು' ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಯಿತು. ಅದರಂತೆ '1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು' ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸುತ್ತಾರೆ.
7. 1ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ದೂರುದಾರರು ಪಡಿತರ ಚೀಟಿಗಳನ್ನು ಅನರ್ಹರಿಗೆ ವಿತರಿಸಿರುವ ಬಗ್ಗೆ ಬಾಧಿತರಾಗಿದ್ದಲ್ಲಿ ಕರ್ನಾಟಕ ಅಗತ್ಯ ಸಾಮಗ್ರಿಗಳ ಕಾಯ್ದೆಯಡಿ ಜಿಲ್ಲಾ ಉಪನಿರ್ದೇಶಕರು, ಆಹಾರ ಮತ್ತು ನಾಗರಿಕ ಸರಬರಾಜು ಇಲಾಖೆ, ಇವರಿಗೆ ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಬಹುದಾಗಿದ್ದು, ಆ ಅವಕಾಶ ಬಳಸಿಕೊಂಡಿಲ್ಲ. ಆದ್ದರಿಂದ ಕ.ಲೋ. ಕಾಯ್ದೆ 1984ರ ಕಲಂ 8(1)(ಬಿ) ರಂತೆ ತನಿಖೆಯನ್ನು ಮಾಡಲು ಅವಕಾಶವಿಲ್ಲ. ಕ.ಲೋ. ಕಾಯ್ದೆ 1984ರ ಕಲಂ 8(2)(ಸಿ) ರಂತೆ ಘಟನೆಯ 6 ತಿಂಗಳ ನಂತರ ದೂರಿನ ಬಗ್ಗೆ ಲೋಕಾಯುಕ್ತ ವಿಚಾರಣೆ ಮಾಡಲು ಅವಕಾಶವಿಲ್ಲ. ತನ್ನ ಮೇಲೆ ತನಿಖೆಗೆ ಮುಂದಾಗುವುದು ಕ್ರಮಬದ್ಧವಾಗಿರುವುದಿಲ್ಲ. ಪಡಿತರ ಚೀಟಿದಾರರ ಅರ್ಹತೆ ಪರಿಶೀಲಿಸಿ ವಿತರಿಸುವ ಅಧಿಕಾರ ಆಹಾರ ನಿರೀಕ್ಷಕರಿಗಿದ್ದು, ಅದು ತಹಶೀಲ್ದಾರರಿಗಿಲ್ಲ. ದೂರು ದುರುದ್ದೇಶ, ನಿರಾಧಾರದಿಂದ ಕೂಡಿರುವುದರಿಂದ, ಅದನ್ನು ಕೈಬಿಟ್ಟು ಪ್ರಕರಣವನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಲು ಕೋರಿದ್ದಾರೆ.
8. 2ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ತನಿಖಾಧಿಕಾರಿಗಳು ಪರಿಶೀಲಿಸದೇ ತನ್ನ ಕರ್ತವ್ಯ ಲೋಪ ಕಂಡು ಬಂದಿರುತ್ತದೆ ಎಂದು ವರದಿ ಸಲ್ಲಿಸಿರುವುದು ಲೋಪದೋಷದಿಂದ ಕೂಡಿದೆ, ಇದೇ ವಿಚಾರದ ಬಗ್ಗೆ ಕಾರ್ಯದರ್ಶಿಯಾದ ಶ್ರೀ ಜಾನ್ ಗಿಲ್ಬರ್ಟ್ ಮೇಲೆ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಗಳಾದ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಚಾಮರಾಜನಗರ ರವರು ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಒಳಪಡಿಸಿ, ನಿವೃತ್ತ ಜಿಲ್ಲಾ ಮತ್ತು ಸೆಷನ್ಸ್ ನ್ಯಾಯಾಧೀಶರ ಮೂಲಕ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಿ, ಆರೋಪ ಸಾಬೀತಾಗದ ಕಾರಣ, ದೋಷಮುಕ್ತಗೊಳಿಸಿ ವರದಿ ಸಲ್ಲಿಸಿದ್ದಾರೆ. ಅದನ್ನು ಪರಿಶೀಲಿಸದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಂಬುದಾಗಿ ಷರಾ ನಮೂದಿಸಿ ವರದಿಸಿರುವುದು ಲೋಪದೋಷದಿಂದ ಕೂಡಿದೆ ಎಂದು ಪ್ರಕರಣ ಮುಕ್ತಾಯಗೊಳಿಸಲು ಕೋರಿದ್ದಾರೆ.
9. ಆದರೆ, 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಗಳಲ್ಲಿ, ದೂರನ್ನು ಕೈಬಿಡಲು ಅಥವಾ ತಡೆಹಿಡಿಯಲು ಯಾವುದೇ ಸೂಕ್ತ ಅಥವಾ ಸಮಾಧಾನಕಾರಕ ಕಾರಣ ತೋರಿಸಿಲ್ಲ.
10. ಆದುದರಿಂದ, ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ, ಈ ಕೆಳಕಂಡ ಅಂಶಗಳು ಸ್ಪಷ್ಟವಾಗುತ್ತವೆ.

Uplok
17/11/2019

ಅ) ಬಿ.ಪಿ.ಎಲ್. ಕಾರ್ಡ್ ಪಡೆಯಲು ಅನರ್ಹರಾದ ಶ್ರೀ ಚಿಕ್ಕಪುಟ್ಟರಾಜೇ ಅರಸ್, ಎ.ಎಸ್.ಕುಮಾರ್, ಗುರುಸ್ವಾಮಿ, ಎಸ್. ನಟರಾಜ್ ಹಾಗೂ ಎ.ಎಸ್. ನಾಗಸುಂದರ್ ರಾಜೇಅರಸ್ ರವರುಗಳಿಗೆ ಬಿ.ಪಿ.ಎಲ್. ಕಾರ್ಡ್‌ಗಳನ್ನು ನೀಡಿ 1ನೇ ಎದುರುದಾರರು ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿದ್ದಾರೆ.

ಆ) ನಮ್ಮ ಭೂಮಿ ನಮ್ಮ ತೋಟ ಯೋಜನೆಯಡಿ ರೈತರುಗಳಿಂದ ಖರೀದಿಸಿರುವ ಜಮೀನುಗಳನ್ನು ಫಲಾನುಭವಿಗಳಿಗೆ ಹಂಚಿಕೆ ಮಾಡದೇ 2ನೇ ಎದುರುದಾರರು ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿದ್ದಾರೆ.

ಇ) ಉಳಿದಂತೆ, 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು ತನಿಖಾಧಿಕಾರಿಗಳು ತಮ್ಮ ವರದಿಯಲ್ಲಿ ವಿವರಿಸಿರುವಂತೆ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತಾರೆ.

11. ದೂರು, ತನಿಖಾ ವರದಿ, '1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು' ಆಕ್ಷೇಪಣೆ ಹಾಗೂ ಕಡತದಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮೇಲ್ಕೊಟ್ಟ '1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು' ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಕಂಡು ಬಂದಿದ್ದು, '1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು' ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ಸೇವಕರಾಗಿದ್ದು ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.

12. ಆದುದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ, '1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು' ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ, 1966ರ ನಿಯಮ 3(1)(ii) ಮತ್ತು (iii)ರ ಅಡಿಯಲ್ಲಿ ದುರ್ನಡತೆ/ ದುರ್ವರ್ತನೆ ಕಂಡು ಬರುವುದರಿಂದ, ಸದರಿಯವರ ವಿರುದ್ಧ ಇಲಾಖಾ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ ಕಲಂ 12(3)ರ ಅಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಈಗ, ಈ ವರದಿ ಮೂಲಕ, ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗುತ್ತಿದೆ, ಹಾಗೂ ಎದುರುದಾರರುಗಳ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಾವಳಿ 1957ರ ನಿಯಮ 14(ಎ) ರಡಿ ಈ ಸಂಸ್ಥೆಗೆ ವಹಿಸ ಬೇಕೆಂದೂ ಕೋರಿದೆ. ಅದರಂತೆ, ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಹೂಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಉಲ್ಲೇಖ ಒಂದರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ-2 ರವರಿಗೆ ವಹಿಸಿದ್ದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ-2 ರವರು ಈ

[Handwritten signature]

ವಿಚಾರಣಾಧಿಕಾರಿಯನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕಮಾಡಿದ್ದಾರೆ. ಅದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

8. Articles of Charge were served on DGO on 28/01/2020 and appeared through RN Advocate and SOS was recorded. DGO did not plead guilty and matter was posted for filing the written statement. On 26/05/2020 DGO filed copy of the order passed by Hon'ble KSAT, Bangalore, in AN No.602/2020 dtd.30/03/2022.
9. Then CLC Section called for opinion at their name LOK-LC.KAT.893/2019-20, as to whether prefer writ to challenge the impugned order of KSAT with letter dtd.17/10/2022.
10. This Departmental Enquiry submitted the detailed opinion with reason as follows:
11. DGO-Siddalinga Swamy, was working as Village Account, Ambola village, Yalandoor Taluk, Chamarajanagara District, presently residing at T. Narasipura Taluk, Mysore District. One D. Narayanaswamy, S/o Dasegowda, r/o Amachavadi village lodged a complaint before the Lokayuktha against (1) Chanrdrashekaraiyah, Tahashildar, and (2) Ramakrishnaiah, E.O., for allegedly committing misconduct and irregularities in selecting beneficiaries

[Handwritten signature]
17/11/2022

under Ashraya Scheme, Ration Card, Subsidy of Rs.1000/- given to certain farmers of category.

12. In spite of this recommendation against above said two employees for entrustment of D.E. under 12(4) of KL Act, Hon'ble Competent Authority of Revenue Department (Service-II) issued Notification "Government Order KamE/12/BDP/2018 dtd.13/02/2019 against one Siddalinga Swamy, then Village Account of Amachavadi village, Yelandoor Taluk, District Chamarajanagara, to hold enquiry Under Rule 14-A of KCS (CCA) Rules, 1957. The said Siddalingaswamy, DGO after receiving the AOC, notice in D.E.No.Uplok-2/DE/68/2019, dtd.21/11/2019 challenged the notification issued by Competent Authority KamE/12/BDP/2018 dtd.13/02/2019. Hon'ble KSAT after hearing both sides set aside the said G.O. in question and also consequential entrustment of enquiry to Lokayuktha and Nomination to ARE-8 to hold enquiry and also the legality of framing of AOC.

13. On perusal of the entire records, it is clear that Hon'ble Lokayuktha after receiving the complaint, conducted investigation under /Section 12(3) of Karnataka Lokayuktha Act, 1984 and recommended for entrustment of enquiry against (1) Chandrashekaraiyah, then Tahashildar, (2) Mallikarjunaiah, then E.O. against



these two persons. But surprisingly the Hon'ble Competent Authority i.e., Revenue Department (Service-II) issued Government Notification KamE/12/BDP/2018 dtd.13/02/2019, by mentioning the name of one Siddalinga Swamy, the then Village Accountant of Amachavadi Circle, Chamaraja Nagar Taluk, now Yelandoor Taluk.

14. So it is crystallized now that, Investigation under 12(3) report by Hon'ble Lokayuktha did not recommend for enquiry against this Siddalinga Swamy, the then Village Accountant of Amachavadi Circle, Chamarajanagar Taluk, now Yelandoor Taluk. But it had recommended for entrustment for enquiry against (1) Chandrashekaraiyah, then Tahashildar, (2) Mallikarjunaiah, then E.O. There are no allegations against present DGO/applicant and no recommendation is made against DGO/applicant for entrustment of D.E. Government represented by Prl. Secretary, Revenue Department and issued notification No. KamE/12/BDP/2018 dtd.13/02/2019, under Rule 14-A of KCS (CC & A) Rules, 1957, entrusting the enquiry to Lokayuktha. Name of the applicant/DGO came to be included in the G.O. though no recommendation for entrustment was made by Hon'ble Upa-Lokayuktha, after investigation U/Section 12(3) of Lokayuktha Act, 1954.

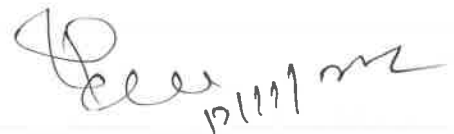

17/11

Further the KSAT has observed that, complaint came to be lodged before Lokayuktha on 19/02/2009. AOC was framed on 21/11/2019 and there is a delay of 10-years and no explanation is provided in the records. So the Competent Authority Government has grossly erred in entrusting the D.E. against present DGO/applicant-Siddalinga Swamy, Village Accountant, though his name was not recommended in the investigation report of Hon'ble Lokayuktha.

15. So it becomes clear to come to the conclusion that,
- (1) No complaint was lodged against Siddalinga Swamy, Village Accountant,
 - (2) Report submitted by Upa-Lokayuktha U/Sec. 12(3) of KLE Act, 1984, dtd.18/07/2016, does not disclose the name of DGO/applicant for recommendation to entrust the D.E. against him.
 - (3) Government erroneously included the name of DGO-Siddalinga Swamy, Village Accountant, and issued Notification and entrusted matter under Rule 14-A , by issuing G.O.KamE/12/BDP/2018 dtd.13/02/2019 .
 - (4) So it becomes clear that, Competent Authority has erroneously entrusted the D.E. against the person against whom investigation report was not submitted under 12(3) of KLE Act, 1984, by Lokayuktha.

[Handwritten signature]
17/11/2019

16. In view of the above said ascertained facts and grave error committed by Government by not applying the mind in ascertaining the facts mentioned in investigation report submitted under 12(3) of K.L. Act has issued a erroneous G.O. against the present DGO against whom no recommendation was made for entrustment of D.E. by Competent Authority. Concurring with the opinion of the panel Advocate Smt. Shilpa K.S. I am also of the view that it is not a fit case to file writ petition before Hon'ble High Court of Karnataka, by challenging the correctness and legality of impugned order passed by Hon'ble KSAT in A.N.No.602/2020, disposed on 30/03/2022.
17. The final opinion of this Departmental Enquiry expressed not to challenge the impugned order passed by the KSAT, Bangalore, was placed before Hon'ble Upa-Lokayuktha for approval and same was approved on 22/11/2022 as follows: " ಖಂಡಿಕೆ 06ನ್ನು ಅನುಮೋದಿಸಿದೆ".
18. Hon'ble Upalokayuktha on 03/09/2022 observed as follows:
- "Perused paragraphs 12 & 13 and also KSAT Order, no grounds to file W.P. Hence, para 18 is approved".


12/11/22

19. The said approval note was placed before Hon'ble Lokayuktha for consideration; same was also approved on 11/10/2022.
20. Then file was sent to CLC Section. CLC Section submitted note stating that a letter to the Government intimating about the non-filing of WP against KSAT order was sent to the Competent Authority on 17/10/2022.
21. In view of the development of above said facts and finally it has been decided not to challenge the impugned order passed by the KSAT in AN No.602/2020 and approved by both Hon'ble Upa-lokayuktha and Hom'ble Lokayuktha. Further present enquiry is required to be closed/dropped and appropriate information of letter is also sent to Competent Authority of DGO.
22. Accordingly, further proceedings cannot be continued and present enquiry requires to be closed and proceed to pass the following order;

ORDER

Disciplinary Enquiry against Sri.
Siddalingaswamy, the then Village
Accountant, Amachawadi Circle,
Chamarajanagara Taluk, presently working
at Kesthuru, Yelanduru Taluk,
Chamarajanagara District, cannot be
continued and this enquiry treated as

See memo
12/10/2022

'closed', in view of order that, not to challenge the KSAT order by preferring W.P.

Submitted to His Lordship Hon'ble Upalokayukta-2 for further action in the matter.



(RAJASHEKAR.V.PATIL)

Additional Registrar Enquiries-8
Karnataka Lokayukta, Bengaluru.

